

**Statement-II***Financial disincentives imposed by TRAI on non-compliant TSPs against  
Benchmarks for Drop Call Rate*

Quarter ending	Name of TSP	Financial disincentive imposed as per notified Benchmarks (in ₹)							
		Network	QoS	DCR	Spatial	Network	QoS	DCR	Temporal
		Distribution				Distribution			
June, 2018	M/s BSNL	Two lakh for one License Service Area (LSA)				Two lakh for one LSA			
	M/s Idea	Eight lakh for four LSAs				Four lakh for two LSAs			
March, 2018	M/s BSNL	One lakh fifty thousand for one LSA				One lakh fifty thousand for one LSA			
	M/s Idea	Seven lakh fifty thousand for five LSAs				Three lakh for two LSAs			
	M/s Tata	Seven lakh fifty thousand for five LSAs				Fifteen lakh for Seven LSAs			
	M/s Telenor	Three lakh for two LSAs				Three lakh for two LSAs			

**Advice received from CVC in award of contract for expansion of  
National Internet Backbone**

2640. SHRI RAVI PRAKASH VERMA: Will the Minister of COMMUNICATIONS be pleased to refer to answer to Unstarred Question 1986 given in the Rajya Sabha on 3 August, 2018 and state:

(a) whether Government has received the advice from CVC regarding ₹ 300 crore scam in BSNL, in award of contract for expansion of National Internet Backbone and in annual maintenance contract along with purchase of hardware;

(b) if so, the details thereof along with the findings thereof;

(c) if not, the reasons for inordinate delay;

(d) whether Government has filed FIR in this regard;

(e) if so, the details thereof; and

(f) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) to (c) Advice dated 12.09.2018 of CVC was received. The CVC has advised that based on the facts and circumstances of the case, the Commission allows the matter relating to procurement of STM Cards from CISCO and award of AMC by BSNL to rest.

(d) to (f) Question does not arise in view of response (a) to (c) above.

**National Digital Communications Policy**

2641. DR. T. SUBBARAMI REDDY:

SHRIMATI AMBIKA SONI:

Will the Minister of COMMUNICATIONS be pleased to state:

(a) by when the draft National Digital Communications Policy would be finalised and put in force;

(b) whether the interests of consumers and unfair competition between service providers would be taken care of in the new telecom policy;

(c) whether internet telephony system for in-flight connectivity would be allowed in airlines, for passengers to communicate; and

(d) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI MANOJ SINHA): (a) The National Digital Communications Policy 2018 was notified in the Gazette of India on the 22nd October, 2018.

(b) The Policy has been formulated after consultation with various stakeholders including the telecom service providers. The Policy recognizes the importance of continued improvement in the regulatory framework for attracting investments and ensuring fair competition, to serve the needs of Indian citizens.

(c) and (d) Government has allowed both voice and internet services on aircraft in Indian airspace, by notifying the "Flight and Maritime Connectivity Rules, 2018" in the Gazette of India on 14th December, 2018.

**Temporary suspension of Telecom Services (Public Emergency  
or Public Safety) Rules, 2017**

2642. DR. ABHISHEK MANU SINGHVI:

SHRI PARTAP SINGH BAJWA:

Will the Minister of COMMUNICATIONS be pleased to state: